

NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH
COURT III

5. Company
Appeal/3/2024

CORAM: MS. LAKSHMI GURUNG, MEMBER (J)
SH. CHARANJEET SINGH GULATI, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **25.01.2024**

NAME OF THE PARTIES: Vishnu Agarwal Kumar

Vs.

Registrar of Companies Mumbai.

SECTION 252(1) OF COMPANIES ACT, 2013

ORDER

HEARING THROUGH: VC AND PHYSICAL (HYBRID) MODE

1. Ld. Counsel for the petitioner is present. However, did not mark his appearance.
2. Issue notice returnable on **19.03.2024**.
3. Registry is directed to issue notice to the Registrar of Companies, Mumbai and make available the copy of the notice, postal receipt and track report/acknowledgement before this Bench on the next date of hearing.
4. Petitioner is also directed to serve notice on the ROC clearly intimating the next date of hearing. The Petitioner shall file service affidavit along with copy of notice sent to the Respondent, postal receipt, track report, email etc. at least four days before the next date of hearing.

Sd/-
CHARANJEET SINGH GULATI
Member (Technical)
/RKS/

Sd/-
LAKSHMI GURUNG
Member (Judicial)